

13

Central Administrative Tribunal, Principal Bench

Original Application No.1129 of 2003

New Delhi, this the 19th day of May, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. Govindan S. Tampi, Member (A)

Kanhaiya Lal Agarwal,
S/o late Shri Ram Prasad Agarwal
R/o 27/61, Thelagar, Pathwari,
Belanganj, Agra-4

.... Applicant

(By Advocate: Shri C.B. Pillai)

Versus

1. Union of India thorough the Secretary to the Government of India, Ministry of Defence, New Delhi.
2. The Engineer-in-Chief, E-in-C's Branch, Army Headquarters, Kashmere House, New Delhi-11
3. The Chief Engineer, HQ Central Command Lucknow
4. The Commander Works Engineer (AF) Maharajpur District, Gwalior
5. The Garrison Engineer (AF) Kheria, Agra-282008
6. The Garrison Engineer (AF) Maharajpur District, Gwalior
7. Assistant Accounts Officer (Army) Agra Cantt.

.... Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant states that he may be permitted to withdraw the present application but liberty may be granted to the applicant to take up the matter regarding fixation of pay, administratively with the respondents.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.

(Govindan S. Tampi)
Member (A)

(V.S. Aggarwal)
Chairman

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